

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**



C.P. (I.B) No. 81/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.06.2018**

Name of the Company: Ritesh K.V.K Suchak.
V/s.
Anil Life Science Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NATASHA SHRUMAN SHAH	ADV.	PETITIONER	
2.	SHIRAJ KHAMBETE for Nanavati Associates	ADV	Resp.	

ORDER

Advocate Mrs. Natasha Shah is present for the Operational Creditor/ Petitioner.
Advocate Mr. Shriraj Khambete i/b Nanavati Associates is present for Respondent.

The representation of ROC is still awaited.

The Appellant is directed to issue a fresh notice of the date of hearing along with copy of the petition to the central Government through the ROC, and to file proof of service.

The Respondent shall file its objections, if any, within one week by serving an advance copy to the petitioner.

List the matter on 25.06.2018 for hearing before admission.


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**

Dated this the 4th day of June, 2018.